

ITEM NO.13                      Court 3 (Video Conferencing)                      SECTION PIL-W

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Writ Petition(s)(Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

**(SEALING ISSUE**

**(1) FOR COMPLIANCE OF JUDGMENT DT. 14.8.2020**

**(2) IA NOS. 64993, 64996, 78530, 78533 AND 78534/2020 (APPLNS. FOR INTERVENTION, , DIRECTIONS, EXEMPTION FROM FILING TYPED COPIES OF ANNEXURES AND NOTARIZED AFFIDAVITS AND COURT FEE ON BEHALF OF LSC FEDERATION OF DELHI)**

**IA NOS. 9387/2018, 9402/2018, 9410/2018, 9423/2018, 9427/2018, 9432/2018, 9435/2018, 9441/2018, 9447/2018, 9458/2018, 9462/2018, 9470/2018, 9480/2018, 9490/2018, 9499/2018, 9509/2018, 9514/2018, 9519/2018, 9529/2018, 9534/2018, 9538/2018, 9542/2018, 9546/2018, 9553/2018, 9561/2018, 9563/2018, 9567/2018, 9574/2018, 9586/2018, 9591/2018, 9645/2018, 9664/2018, 9675/2018, 9687/2018, 9695/2018, 9697/2018, 9705/2018, 9712/2018, 9718/2018, 9723/2018, 9771/2018, 9773/2018, 9844/2018, 9852/2018, 9856/2018, 9860/2018, 9863/2018, 9869/2018 AND 79671/2020 (APPLNS. SEEKING ISSUANCE OF DIRECTIONS TO SDMC/MONITORING COMMITTEE TO DE-SEAL PREMISES AND COMMON APPLICATION FOR DIRECTIONS ON BEHALF OF M/S AMIT MARBLES PVT. LTD. ETC.)**

**(4) IA NOS. 161828 AND 161831/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON BEHALF OF DEFENCE COLONY MARKET WELFARE ASSN.)**

**(5) IA NOS. 165136 AND 179212/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON BEHALF OF RAMESH KUMAR)**

**IN W.P. (C) NO. 4677/1985 "ONLY" ARE LISTED**

**"ONLY" NAMES OF FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST :**

**MR. RANJIT KUMAR, SR. ADVOCATE (A.C.)**

**MS. ANITHA SHENOY, SR. ADVOCATE (A.C.)**

**MR. A.D.N. RAO, ADVOCATE (A.C.)**

**PETITIONER-IN-PERSON**

**MR. B.V. BALRAM DAS,**

**MR. PRAVEEN SWARUP,**

**MS. GARIMA PRASHAD,**

**MS. ANIL KATIYAR,**

**MR. D.N. GOBURDHUN,**

**MR. M.P. SHORAWALA,**

**MS. GARGI KHANNA,**

**MR. VIVEK NARAYAN SHARMA**

**MR. NISHIT AGRAWAL, ADVOCATES )**

Date : 25-08-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

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Ms. Suhasini Sen, Adv.  
Mr. Rajat Nair, Adv.  
Mr. D.L. Chidanada, Adv.  
Mr. S.S. Rebello, Adv.  
Mr. Rajat Nair, Adv.  
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Mr. Rajesh Kr. Singh, Adv.  
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Dr. Monika Gusain, AOR

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Mr. Satish Aggarwal, AOR

Mr. Pranaya Kumar Mohapatra, AOR

Mrs. Rekha Pandey, AOR

Ms. Sharmila Upadhyay, AOR

Mr. Pravir Choudhary, AOR

Mr. Ajit Sharma, AOR

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Mr. Ashwani Kumar, AOR

Mr. Shekhar Kumar, AOR

Mr. Raj Kamal, AOR

Mr. Himinder Lal, AOR

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Mr. Naveen R. Nath, AOR

Mr. Vishnu Sharma, AOR

Mr. M. M. Kashyap, AOR

Mr. Siddhesh Kotwal, Adv.

Mr. Divyansh Tiwari, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Considered the services rendered by Sh. Ranjit Kumar, Smt. Aparajita Singh, Smt. Anitha Shenoy, learned senior counsel and Amicus Curiae and Sh. A. D. N. Rao, learned counsel and Amicus Curiae.

We deem it fit to direct the payment of Rs. 50 Lakhs to Sh. Ranjit Kumar and Rs. 25 Lakhs each to Sh. A.D.N.Rao, Smt. Aparajita Singh and Smt. Anita Shenoy, learned Amicus Curiae. It

will be without prejudice to their further adjusting this amount by way of raising the claim, as ordered by this Court, with the concerned Municipal Corporations. Let the Govt. of NCT of Delhi make the payment as the financial constraint is being faced by the Municipal Corporations. Let the payment be made within a period of two months from today.

We feel that Sh. Ranjit Kumar, learned Amicus Curiae, has rendered selfless services with total devotion to the public cause, he should be adequately honoured at least, so we appreciate the humane services and valuable guidance given by Sh. Ranjit Kumar to the Court by way of his thorough preparation in the matter and he is a valuable asset to this case. He has contributed to the betterment of the environment and other aspects to the best of his ability and capacity. Though we have ordered the payment of Rs. 50 Lakhs to Sh. Ranjit Kumar, but he has declined to receive any payment. Hence, the amount not to be paid. We appreciate his gesture which has really moved us.

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**FOR COMPLIANCE OF JUDGMENT DT. 14.08.2020**

Considered the compliance of Judgment dated 14.08.2020. It is submitted by Sh. Ranjit Kumar, learned Amicus Curiae and Sh. Sanjiv Sen, learned senior counsel, that the order has been complied with with respect to the premises which were covered under Report No. 149.



We request the Committee as well as the Corporations to examine other similar cases and to take action as per the order passed by this Court on 14.08.2020 suo moto and there need not be any necessity of multiplying the applications to this Court and only those applications will be entertained by this Court which are not covered by the order dated 14.08.2020.

I.A.Nos. 64996, 78530, 78533 AND 78534/2020

Issue notice in the applications.

Let reply be filed within 10 days from today.

List in the second week of September, 2020 before appropriate Bench after obtaining necessary orders from Hon'ble The Chief Justice of India.

IA NOS. 9387/2018, 9402/2018, 9410/2018, 9423/2018, 9427/2018, 9432/2018, 9435/2018, 9441/2018, 9447/2018, 9458/2018, 9462/2018, 9470/2018, 9480/2018, 9490/2018, 9499/2018, 9509/2018, 9514/2018, 9529/2018, 9534/2018, 9538/2018, 9542/2018, 9546/2018, 9553/2018, 9561/2018, 9563/2018, 9567/2018, 9574/2018, 9586/2018, 9591/2018, 9645/2018, 9664/2018, 9675/2018, 9687/2018, 9695/2018, 9697/2018, 9705/2018, 9712/2018, 9718/2018, 9723/2018, 9771/2018, 9773/2018, 9844/2018, 9852/2018, 9856/2018, 9860/2018, 9863/2018, 9869/2018 AND 79671/2020 (APPLNS. SEEKING ISSUANCE OF DIRECTIONS TO SDMC/MONITORING COMMITTEE TO DE-SEAL PREMISES AND COMMON APPLICATION FOR DIRECTIONS ON BEHALF OF M/S AMIT MARBLES PVT. LTD. ETC.)

List in the second week of September, 2020 before appropriate Bench after obtaining necessary orders from Hon'ble The Chief Justice of India.

I. A. No. 80021 of 2020

As mentioned by Mr. Rohan Thawani, learned counsel, list the application in the second week of September, 2020 before appropriate Bench.

I.A. Nos. 165136 and 179212 of 2019

(Applications for intervention and directions)

As mentioned by Ms. Gargi Khanna, learned counsel, list the applications in the second week of September, 2020 before appropriate Bench.

I.A.Nos. 161828 and 161831/2019

(Applications for impleadment and directions on behalf of Defence Colony Market Welfare Association)

As mentioned by Mr. N. K. Mody, learned senior counsel, list the applications in the second week of September, 2020 before appropriate Bench.

I.A.Nos. 165136 and 179212/2019

(Applications for intervention and directions on behalf of Mr.Ramesh Kumar)

List the applications in the second week of September, 2020

before appropriate Bench.

SLP (C) No. 33454 of 2018

This petition has been mentioned by Sh. Mukul Rohtagi, learned senior counsel. List the petition in the second week of September, 2020 before appropriate Bench.

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It is pointed out by Ms. Aishwarya Bhati, learned ASG, that in today's edition of Times of India, there is a news item which indicates that an entire Aravali hillock has been flattened to build an approach road for farmhouses being constructed in Village Bandhwari, around 1.5 kms off the Gurgaon-Faridabad road.

Sh. Anil Grover, learned Additional Advocate General appearing on behalf of the State of Haryana, has assured us that needful will be done to stop further damage today itself in the light of the report that has been published in the Times of India.

Let appropriate action be taken and a report be submitted to this Court forthwith.

We direct the District Magistrate and police authorities to take appropriate action forthwith, as assured by Mr. Anil Grover, AAG.

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(ASHWANI KUMAR)  
AR-CUM-PS

(GULSHAN K.ARORA)  
AR-CUM-PS

(JAYANT ARORA)  
COURT MASTER

(R.S. NARAYANAN)  
COURT MASTER